New Article 51-A

Mr. Vice-President : Now we come to amendment No. 1199 standing in the name of Prof. K. T. Shah.

Prof. K. T. Shah : Sir, am I allowed to move the second part of the amendment relating to pension?

Mr. Vice-President : The question of pension to the President was dealt with in a former amendment by you?

Prof. K. T. Shah : Yes, Sir, that is why I asked the question.

Mr. Vice-President : Then the second part may be left out.

Prof. K. T. Shah : Then I will not move this amendment.

Article 52

Mr. Vice-President : Then we come to article 52.

I find the amendment deals with a matter which is concerned with article 1 and I disallow it on the understanding that if any similar change is made in article 1 then the Drafting Committee itself will make the change in the course of the Third Reading. Are you willing to accept that, Mr. Kamath?

Shri H. V. Kamath : I will not move the amendment, Sir.

Mr. Vice-President : So, I can put article 52 to vote.

The question is :

"That article 52 stand part of the Constitution."

That motion was adopted.

Article 52 was added to the Constitution.

Article 53

Mr. Vice-President : Then we come to article 53.

Amendment No. 1201 is being disallowed because it has the effect of a negative vote. Amendments Nos. 1202 and 1203 seem to be identical and I therefore allow amendment No. 1202 to be moved.

The Honourable Dr. B. R. Ambedkar : Sir, I move:

"That in article 53, for the words 'or position of emolument' the words 'of profit' be substituted."

Mr. Vice-President : Then No. 1204 standing in the name of Mr. Mohd. Tahir.

Mr. Mohd. Tahir : I am not moving it, Sir.

Mr. Vice-President : Then amendment No. 1205 standing in the name of Dr. Ambedkar.

The Honourable Dr. B. R. Ambedkar : Sir, I move:

"That to the proviso to article 53, the following be added:—

'and shall not be entitled to any salary or allowance payable to the Chairman of the Council of States under article 79 of this Constitution'."

The provision is intended to prevent making a double profit.

Mr. Vice-President : There is one amendment sent in by Mr. Naziruddin Ahmad, No. 33. This is formal and is disallowed.

Now I am putting these amendments to vote. Has any Member anything to say on these amendments?

Shri H. V. Kamath : On a point of information, Sir, with reference to amendment No. 1205, will the Vice-President, when he acts as President, draw the salary and allowances of the President or those of the Vice-President only?

The Honourable Dr. B. R. Ambedkar: The salary of the President, salary of the office.

Mr. Vice-President: Then I am putting these amendments to vote. I shall put No. 1202 standing in the name of Dr. Ambedkar.

The question is:

"That in article 53, for the words 'or position of emolument' the words 'of profit' be substituted."

The amendment was adopted.

Mr. Vice-President: Do you want me to put your amendment to vote, Mr. Naziruddin Ahmad, which is identical with the previous one?

Mr. Naziruddin Ahmad: No. Sir.

Mr. Vice-President: Then I shall put to vote amendment No. 1205.

The question is:

"That to the proviso to article 53, the following be added :—

'and shall not be entitled to any salary or allowance payable to the Chairman of the Council of States under article 79 of this Constitution.' "

The amendment was adopted.

Mr. Vice-President: The question is:

"That article 53, as amended, stand part of the Constitution."

The motion was adopted.

Article 53, as amended, was added to the constitution.

Article 54

Mr. Vice-President: Then we come to article 54.

The motion before the House is:

"That article 54 form part of the Constitution."

There is amendment No. 1206 standing in the name of Mr. Mohd. Tahir.

Mr. Mohd. Tahir: I am not moving it, Sir.

Mr. Vice-President: Then No. 1207. As amendment No. 1185 has been disallowed.....

Mr. Naziruddin Ahmad: This is a different situation altogether, Sir. I shall show it in a minute.

Mr. Vice-President: All right.

Mr. Naziruddin Ahmad: Sir, I beg to move :

"That in clause (1) of article 54, for the words 'date on which', the words 'time when' be substituted."

Sir, I shall be extremely short. These words occur in clause (1) of article 54. It says that the Vice-President shall act as the President during a vacancy 'until the *date* on which' a newly elected President enters upon his office. I shall ask the House to consider only one example. Suppose the Vice-President acts in a vacancy in the President's office and a new President is elected and enters upon his office at noon on the 1st of January. By this clause it is laid down that the Vice-President shall act as President 'until the date on which' the new President enters upon his office. So he can act only up to the 31st of December, because he can act only, "until the *date* on which" the new President enters upon his office which is the 1st of January. From the midnight of the 31st December till the noon of the 1st January when the new President enters upon his office, there will be no one to preside over the functions of the Government of India. There will be no President; there will be no Vice-President. The amendment seeks to fill up this political vacuum.

Mr. Vice-President: Amendment Nos. 1208 and 1209 are merely verbal and are therefore disallowed.